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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR
OA No.417/1998

Date of order: 28.04.1999

Surender Singh S/o Shri Prithivi Singh, aged around 28 years, resident of D-100, Bassi Sitaram Pura, Nehra Nagar, Panipech, Jaipur at present working on the post of Daftry in the Central Administrative Tribunal, Jaipur Bench, Jaipur.

.. Applicant

Versus

1. Union of India through the Director of Estates, Directorate of Estates, Nirman Bhawan, New Delhi.
2. The Chief Engineer, NZ-3, C.P.W.D., Sector 10, Nirman Bhawan, Vidyadhar Nagar, Jaipur.
3. The Superintending Engineer, C.P.W.D., Sector 10, Nirman Bhawan, Vidyadhar Nagar, Jaipur.
4. The Executive Engineer, C.P.W.D., Jaipur Central Wing, N.C.R. Building, Statue Circle, Jaipur.
5. Shri H.P.Verma, Head Clerk (Dealing Asstt.), C.P.W.D., Jaipur Central Division, N.C.R. Building, Statue Circle, Jaipur.

.. Respondents

Mr. C.B.Sharma, counsel for the applicant

Mr. V.S.Gurjar, counsel for the respondents

CORAM:

Hon'ble Mr. Ratan Prakash, Judicial Member

ORDER

Per Hon'ble Mr. Ratan Prakash, Judicial Member

This OA has been wrongly categorised as a D.B. matter. It is a S.B. matter as the matter is regarding allotment of accommodation hence it is being disposed of in the S.B.

2. Applicant herein Shri Surender Singh has approached this Tribunal under Section 19 of the Administrative Tribunals Act, 1985 to seek a direction against the respondents to allot him Type-I Govt. accommodation on the basis of the list prepared from the applications

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received upto 15.8.98.

3. The respondents have opposed this application by filing a written reply to which no rejoinder has been filed.

4. The learned counsel for the parties have been heard for disposal at the stage of admission. It is stated at the Bar by the learned counsel for the respondents that there are two accomodations lying vacant and as per the seniority maintained by the respondents, ^{to the applicant} the respondents are going to allot the accommodation ^{very shortly}, which has not been possible in view of the interim direction issued on 15.12.98.

5. In view of the statement made at the Bar by the learned counsel for the respondents, this OA is disposed of at the stage of admission with a direction that the respondents shall take a decision and allot the accomodation to which the applicant is entitled within a period of one week ^{from today}. Accordingly, the OA stands disposed of with no order as to costs.

6. In view of disposal of the OA, the interim direction issued on 15.12.98 stands vacated.



(RATAN PRAKASH)

JUDICIAL MEMBER